
(2023) 08 BOM CK 0051

Bombay High Court (Nagpur Bench)

Case No: Writ Petition No. 5104 Of 2023

Sahil

APPELLANT

Vs

Scheduled Tribe Caste
Certificate And Others

RESPONDENT

Date of Decision: Aug. 17, 2023

Hon'ble Judges: A.S.Chandurkar, J; Vrushali V. Joshi, J

Bench: Division Bench

Advocate: Ashwin Deshpande, Amit A. Madiwale, N.A. Gaikwad

Final Decision: Disposed Of

Judgement

A.S. Chandurkar, J

1. Considering the limited prayer made by the petitioner for expeditious adjudication of his pending tribe claim the writ petition is taken up for final

hearing.

2. Heard. Rule. Rule made returnable forthwith. Ms. S.S. Jachak, learned Assistant Government Pleader waives notice for respondent No.1. Mr.

N.A. Gaikwad, learned counsel waives notice for respondent No.3. Service on respondent No.2 is dispensed with considering the nature of directions

proposed to be issued.

3. The learned Assistant Government Pleader on instructions submits that within a period of six months the petitioner's claim would be decided. In

view of aforesaid, the writ petition is disposed of by directing the respondent No.1 Scrutiny Committee to decide the petitioner's claim of belonging

to Halbi Scheduled Tribe within a period of six months subject to petitioner's cooperating with Scrutiny Committee. With these directions the writ

petition is disposed of. Rule accordingly. No costs.